

GOVERNMENT OF INDIA
CENTRAL BOARD OF DIRECT TAXES

NOTIFIED: DATE THE 8th December, 1976

NOTIFICATION
INCOME TAX

NO.1575(F.No.191/30/76-IT(AI): In exercise of the powers conferred by sub-section (1) of section 121 of the Income-tax Act, 1961, (43 of 1961), the Central Board of Direct Taxes hereby makes the following amendments to its notification No.679 (F.No.187/2/74-IT(AI) dated 20.7.74, as amended by Notification No.1445(F.No.191/30/76-IT(AI) dated 20.8.76 and Notification No.1487 dated 16.9.76. The existing entries under Col. 1 to 3 of the Schedule shall be substituted by the following:-

COMMISSIONER OF INCOME TAX	HEADQUARTERS	JURISDICTION
1.	2.	3.
19 Pune-I.	Pune	1. A-Ward, Pune, B-Ward, Pune C-Ward, Pune, E-Ward, Pune G-Ward, Pune, M-Ward, Pune N-Ward, Pune, R-Ward, Pune S-Ward, Pune, W-Ward, Pune X-Ward, Pune, SSC-I, Pune/ Com. Circle-I, Pune and Com. Circle-II, Pune.
		2. Ahmednagar.
		3. Barseil.
		4. Ichhalaranji.
		5. Kolaba.
		6. Kolhapur,
		7. Ratnagiri.
		8. Sangli.
		9. Satara.
		10. Sholapur.
19A Pune-II	Pune	1. D-Ward, Pune, F-Ward, Pune, E-Ward, Pune, J-Ward, Pune, K-Ward, Pune, L-Ward, Pune, P-Ward, Pune, Q-Ward, Pune, T-Ward, Pune, U-Ward, Pune, G.H.Q. Circle-I, Pune, G.H.Q. Circle-II, Pune, G.H.Q. Circle-III, Pune, Salaries & Refunds Cir-I, Pune, Salaries & Refunds Cir-II, Pune, Salaries & Refunds Cir-III, Pune, Salaries & Refunds Cir-IV, Pune, and S.S.C.-II, Pune.
		2. Dhule
		3. Jalgaon
		4. Malgaon
		5. Nasik
		6. Palghar

Copy to:-

1. All Commissioners of Income-tax.
2. Directors of Inspection (IT)/(DPS)/(D&FD)/(Inv.), New Delhi.
3. Director of C&M Services (Income-tax), 1st Floor, Aiwan-e-Ghalib, Mata Sundri Lane, (5 copies).
4. All Officers & Sections of I.T. Wing of C.B.D.T.
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6. Bulletin Section of Directorate of Inspection (D&FD), New Delhi (5 copies).
7. Director of Training (IRS) (Direct Taxes), Staff College, Nagpur (8 copies).
8. Sri K.B. Rao, Joint Secy., Ministry of Law, Justice and Company Affairs (Department of Legal Affairs), New Delhi.

(M. S. S. S. I.)

UNDER SECY. CENTRAL BOARD OF DIRECT TAXES

AUTHORIZED FOR ISSUE

ASSISTANT DIRECTOR OF INSPECTION
DIRECTORATE OF INSPECTION (D&FD)

NO.CO/IT(AI)/1553/413/RSI/76

PATUJA

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GOVERNMENT OF INDIA
 GENERAL BOARD OF DIRECT TAXES
 NEW DELHI: DATED THE 9th December, 1976.

NOTIFICATION
INCOME TAX

NO.1576 (F.No.191/30/76-IT(AI)): In exercise of the powers conferred by section 126 of the Income-tax Act, 1961 (43 of 1961) the Central Board of Direct Taxes hereby makes the following amendments to the Schedule appended to its Notification No.1240 (F.No.187/11/75-IT(AI)) dated 21.2.76.

The entries under columns 1 to 5 against S.No.83 shall be substituted by the following:-

S.No. (1)	Persons (2)	I.T.O. (3)	I.A.C. (4)	A.A.C. (5)	C.I.T. (6)
83.	Persons not domiciled in India and persons who even if domiciles in India at the time of their departure have in the opinion of Income-tax authority no intention of returning to India and persons who are not previously assessed any where in India and who apply for the Certificate prescribed under section 250(1) of the I.T.Act, 1961 to the I.T.O. Foreign Section, Pune.	I.T.O. Foreign Section. Pune.	I.A.C. Pune, Range-1. Pune.	A.A.C. Pune-1. Range-1. Pune.	C.I.T. Pune-1. Pune.

Sd/-

(M. SHASTRI)

UNDER SECY. GENERAL BOARD OF DIRECT TAXES

To

The Manager,
 Government of India Press, Ring Road,
 Mayapuri Industrial Area (Near Rajouri Garden).
 New Delhi.

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1. All Commissioners of Income-tax.
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